

ITEM NO.43

REGISTRAR COURT. 2

SECTION XII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR SH. MAHESH TANAJIRAO PATANKAR

Petition(s) for Special Leave to Appeal (C) No(s). 26051/2023

S. VIJAYAKUMAR

Petitioner(s)

VERSUS

THE DISTRICT COLLECTOR & ORS.

Respondent(s)

(FOR ADMISSION and IA No.243862/2023-EXEMPTION FROM FILING O.T.
IA No. 243862/2023 - EXEMPTION FROM FILING O.T.
IA No. 259512/2023 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 29-02-2024 These matters were called on for hearing today.

For Petitioner(s)

Mr. K. K. Mani, AOR
Ms. T.Archana, Adv.
Mr. Rajeev Gupta, Adv.

For Respondent(s)

Mr. A Velan , AOR

Mr. Chinmay Anand Panigrahi,Adv.
Mr. Sheikh F. Kalia,Adv.
Mr. D. Kumanan,AOR

UPON hearing the counsel the Court made the following
O R D E R

Four weeks' time is granted to respondent No.4, to file counter affidavit.

Despite service of notice on respondent Nos.1 to 3, there is no appearance on their behalf.

However, Mr. Chinmay Anand, Ld. Advocate has appeared on behalf of Mr. D. Kumanan, Ld. Advocate-on-Record for respondent Nos.1 to 3.

He seeks and is granted four weeks' time to file vakalatnama and counter affidavit.

After expiry of said period, the matter shall be processed for listing before the Hon'ble Court.

MAHESH TANAJIRAO PATANKAR
Registrar

MG